

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.15/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th July, 2017, 10.30 A.M

Name of the Company	Ritu Pathak -Versus- Hapamuni Herbals & Pharmaceuticals Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

CHHATRAPAL SUGANDH

Ch. Sugandh
Advocate

Resp. 1, 2, 3 & 5

Ch. Sugandh
19.7.2017

Sajantali Das
Adv.

R-6

Sas
19/7

PATITA PARANBISHU R.
SRAONAK MITRA. Adv.

Lehm

18/7/17

19-07-2017 – CP No. 15/KB/2017 – Ritu Pathak Vs. Hapamuni Herbals & Pharmaceuticals Pvt. Ltd. & Ors.

O R D E R

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the Respondent Nos. 1,2, 3 and 6 are present.

The respondent No. 6 has also served the copy of the reply to the petitioner well within time.

The Ld. Advocate, namely, Mr. Chhatrapal Sugandh submitted that very recently he has been appointed on behalf of the Respondent No.5, Bank of India. Hence, he wishes to file the reply on behalf of the Respondent No. 5, Bank of India, for which he has prayed for some time as he need to file the Vakalatnama also.

Heard; the prayer of the Ld. Advocate of Respondent No.5 is allowed. He is allowed to file his reply along with the Vakalatnama on or before the next date with a copy to the petitioner.

In view of the Order File No. 25/2/2017-NCLT dated 21-06-2017, the matter may be placed before the Bench No.I for disposal.

Fixing 03-08-2017.

Sd/-

MANORAMA KUMARI
MEMBER(J)